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THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s) *Chandhyon Nainwala*

Respondent(s) *2009*

Advocate for Applicant(s)

Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>18.4.02</u></p>	<p><u>OA 112/2007 with MA 96/2007</u></p> <p>Mr. S.R. Choudhary, counsel for applicant Heard the learned counsel for the applicant. The OA stands dismissed by a separate order.</p> <p>In view of the order passed in the OA, MA also stands disposed of.</p> <p style="text-align: right;"><i>(Signature) I.P. Shukla MA</i></p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 18th day of April, 2007

ORIGINAL APPLICATION NO.112/2007

CORAM :

HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Ghanshyam Nainwaya,
s/o Shri Ram Lal Nainwaya,
r/o C-74, Bajaj Nagar,
Jaipur.

By Advocate : Shri S.R.Choudhary

... Applicant

Versus

1. Union of India through
Comptroller and Auditor General of India,
10, Bahadur Shah Zafar Marg,
New Delhi.
2. Accountant General (A&E) Rajasthan,
Bhagwan Das Road,
Jaipur.
3. Sr.Accounts Officer,
O/o Accountant General (A&E) Rajasthan,
Bhagwan Das Road,
Jaipur.
4. Principal Director,
Regional Training Institute,
Bajaj Nagar,
Jaipur.

By Advocate : - - -

... Respondents

ORDER (ORAL)

PER HON'BLE MR.J.P.SHUKLA

Heard the learned counsel for the applicant. The grievance of the applicant is that he was working as daily wage employee in the office of respondent No.4 as Washerman, but has been retrenched verbally and in his place one Shri

Jagmal Bairwa has been appointed. Contention of the learned counsel for the applicant is that in order to give regular appointment to S/Shri Hari Narain and Banwari Lal as Peon, and to S/Shri Shrawan Kumar and Rajesh Kumar as Chowkidar, who were working on daily wage basis in the office of respondent No.4, the applicant has been retrenched. The sanction for the same has been given ignoring the claim of the applicant.

2. After hearing the learned counsel for the applicant and perusal of the documents placed on record, I am of the view that no interference is required to be called for by this Tribunal as there is no merit in this case. The OA is accordingly dismissed at the admission stage itself.



(J.P. SHUKLA)
MEMBER (A)

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